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WP-11399-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 8<sup>th</sup> OF APRIL, 2025

WRIT PETITION No. 11399 of 2025

SA YED SAJID ALI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

## Appearance:

Shri V.R. Jumre, learned counsel for the petitioner.

Shri Ritwik Parashar, learned Government Advocate for respondent/State.

## **ORDER**

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

The private land has been given for mela purpose to the private parties, therefore, there is no public interest in the present petition.

- 2. Accordingly, the present petition is **dismissed**.
- 3. If the land owner is having any grievance in the matter, he may challenge the same before appropriate forum.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE